[3302]

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY ,THE SIXTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE K. SARATH

WRIT PETITION NO: 10533 OF 2017

Between:

IRIS DEVELOPERS, Represented by its Managing partner, Sri M.V.SAI RAMA RAJU S/O. M.S.N. RAJU aged about 42 years, Business, R/O. Flat No. 102, Plot No. 212, Tirumala Estates, Sardar Patel Nagar, Kukatpally, Ranga Reddy District. Telengana State.

AND **...PETITIONER**

1. The State of Telengana, rep. by its Principal Secretary Revenue Department, Secretariat Hyderabad, Telengana.
2. The Greater Hyderabad Municipal Corporation, Hyderabad, Represented by its Commissioner, Tank Bund Road, Hyderabad.
3. The District Collector, Ranga Reddy District Lakadikapool. Hyderabad.
4. The Revenue divisional officer, Ranjendra Nagar, Ranga Reddy District.
5. The Mandal Revenue officer, Sarelingampaaaly Mandal. Serilingampally, Ranga Reddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction, more particularly in the nature of writ of mandamus declaring the action of the 5th respondent in interfering with construction activities undertaken by the petitioner in the plot Nos. 51 to 54 situated in survey Nos. 41/12 and 41/13 of Khanamet Village, serilingampally Mandal, Ranga Reddy District as illegal, arbitrary, and contrary to the rules and violating the principles of Natural Justice and issue a consequential direction directing the respondents not to interfere with the possession of the land and construction activities undertaken by the petitioner as per municipal permission granted by the Greater Hyderabad Municipal corporation

I.A. NO: 1 OF 2017(WPMP. NO: 13065 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to interfere with possession of land and construction activities undertaken by the petitioner in the plot Nos. 51 to 54 situated in survey Nos. 41/12 & 41/13 of Khanamet Village, serilingampally Mandal, Ranga Reddy Distict, pending disposal of writ petition

Counsel for the Petitioner: SRI. S. SIVA PRASAD

Counsel for the Respondent Nos. 1,3,4&5: GP FOR REVENUE

Counsel for the Respondent No. 2: SRI G. MADHUSUDHAN REDDY (SC FOR GHMC SERILINGAMPALLY AND SECUNDERABAD ZONES AND HEAD OFFICE CASES)

The Court made the following: ORDER

THE HON'BLE SRI JUSTICE K.SARATH

WRIT PETITION No.10533 of 2017

ORDER:

Learned counsel appearing for the petitioner submits that the cause in the Writ Petition does not survive and no further orders are required to be passed in this matter, thereby, the Writ Petition has become infructuous.

2. Recording the aforementioned submission, the Writ Petition is dismissed as infructuous. There shall be no order as to costs.

3. As sequel to it, Miscellaneous Petitions, if any pending in this writ petition shall stand closed.

SD/- P.Ch.NAGABHUSHAMBA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

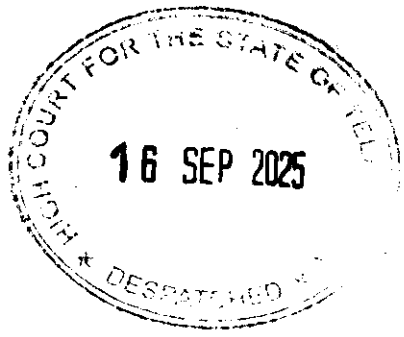
To,

1. One CC to SRI. S. SIVA PRASAD, Advocate [OPUC]
2. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. G. MADHUSUDHAN REDDY (SC FOR GHMC) [OPUC]
4. Two CD Copies

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TKS

HIGH COURT

DATED:16/07/2025



ORDER

WP.No.10533 of 2017

DISMISSING THE WRIT PETITION AS INFRUCTOUS WITHOUT COSTS

02/9/25